

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 75/TT/2020

- Subject** : Approval of transmission tariff from COD to 31.3.2019 for Asset: 400 kV Transmission Line for reconfiguration of Biharsharif Ckt III and IV from present location to the Stage II side of Kahalgaon Switchyard of NTPC under Split Bus arrangement for various substations in Eastern Region.
- Date of Hearing** : 28.8.2020
- Coram** : Shri P.K. Pujari, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Bihar State Power (Holding) Company Ltd. and Others
- Parties Present** : Shri Manish Kumar Choudhary, Advocate, BSPHCL
Shri S.S. Raju, PGCIL
Shri A.K. Verma, PGCIL
Shri B. Dash, PGCIL
Shri Ved Prakash Rastogi, PGCIL

Record of Proceedings

The matter was heard through video conference.

2. The representative of the Petitioner submitted that the instant petition has been filed for determination of tariff from COD to 31.3.2019 for 400 kV Transmission Line for reconfiguration of Biharsharif Ckt III and IV from present location to the Stage II side of Kahalgaon Switchyard of NTPC under Split Bus arrangement for various Sub-stations in Eastern Region. The instant asset was put into commercial operation on 26.1.2019. He further submitted that there is a time over-run of 55 months and reasons and justification for the same have been submitted in detail in the petition. The estimated completion cost of the instant asset is within the Revised Cost Estimate. The representative of the Petitioner submitted that the Commission *vide* RoP of hearing dated 13.2.2020 directed the Petitioner to submit additional information and the same has been submitted *vide* affidavit dated 4.5.2020.



3. The representative of the Petitioner submitted that NTPC has filed its reply in the matter and rejoinder to the reply of NTPC is yet to be filed. The learned counsel for BSPHCL sought time to file reply in the matter.

4. Despite publishing a Notice dated 12.3.2020, directing the beneficiaries/ Respondents to file reply in the matter, none of the Respondents have filed their reply in the matter

5. The Commission directed the Respondents including BSPHCL to file their reply with an advance copy to the Petitioner and the Petitioner to file its rejoinder, if any.

6. After hearing the Petitioner and BSPHCL, the Commission reserved the order in the matter.

By order of the Commission

Sd/-
(V. Sreenivas)
Deputy Chief (Law)

